

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 119 of 2025

In

Original Application No. 251/2025

In the matter of:

Sandeep Choudhary

.....Applicant

Versus

State NCT of Delhi & Ors.

.....Respondent(s)

NDOH: 20.01.2026

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Filed by

New Delhi:

Dated: 19.01.2026



Delhi Pollution Control Committee
(Respondent Number-2)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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M.A. No. 119 of 2025

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In the matter of:

Sandeep Choudhary

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State NCT of Delhi & Ors.

.....Respondent(s)

**STATUS REPORT ON BEHALF OF DELHI POLLUTON CONTROL
COMMITTEE (RESPONDENT NUMBER-2) WITH RESPECT TO
THE ORDER DATED 14.10.2025.**

I, Siddhartha Gautam, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 21.05.2025, on the basis of the complaint filed by applicant that there is a vacant plot in front of the applicant's house and in that vacant plot the neighbour living in the vicinity are throwing garbage/waste from their houses. This Hon'ble Tribunal pleased to disposed off the matter with



(2)

direction to DPCC and MCD to duly look into the complaint of the Applicant.

3. That, in compliance with the order dated 21.05.2025, the DPCC conducted an inspection on 19.06.2025 at the alleged vacant plot to verify the facts and figures related to the complaint and filed action taken report which is numbered as MA number 119 of 2025 in OA 251/2025.
4. That original complaint was forwarded to MCD on 20.07.2024. Further, subsequent to inspection dated 19.06.2025, a letter dated 23.06.2025 had been sent to the Commissioner of MCD interalia requesting to take necessary action with respect to order passed by this Hon'ble Tribunal in this matter. As no action taken report received, therefore a reminder letter was issued on 09.01.2026. Copy of the letter dated 09.01.2026 issued to MCD is enclosed herewith as ANNEXURE-1. Till date no action taken report was received from MCD with regard to letter dated 14.10.2024 and 23.06.2025.
5. That, in view of the above, the present status report may kindly be taken on record.

[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this _____ day of January 2026.

19 JAN 2026

[Signature]
DEPONENT



ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

19 JAN 2026

By Speed Post
MOST URGENT/NGT MATTER

DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
3rd FLOOR, Block 1, DMRC IT Park, Shastri Park, DELHI-110053
visit us at : <http://dpcc.delhigovt.nic.in>
E-Mail ID: teamcmc7dpcc@gmail.com



F. No. DPCC/CMC-VII/OA-251/2025/NGT/2025/9600-02

Dated: 09-07-26

REMINDER

To,

The Commissioner (MCD) (North)
4th Floor, Dr. SPM Civic Centre,
Minto Road, Delhi – 110002.

Annexure-1

Sub.: Regarding request to take necessary action w.r.t. Orders passed by Hon'ble NGT in O.A. No. 251/2025 in the matter of "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" dated 21.05.2025.

Sir,

This has reference to even letter dated 14.10.2024 & 23.06.2025 (copy enclosed) and order dated 21.05.2025 passed by Hon'ble National Green Tribunal in Original Application No. 251/2025 in the matter of "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" (copy enclosed) regarding throwing garbage/waste in a vacant plot in front of the applicant's house by the neighbor living in the vicinity and dumping of the garbage in that vacant plot by the workers/cleaners who collect garbage from the area.

As per order dated 21.05.2025, the Hon'ble NGT has issued following directions as reproduced below:
"....."

1. *The Applicant complains that the garbage in that plot has become a main spot for various health related issues and are causing dengue and malaria. During the course of hearing, learned counsel applicant has referred to the photographs collectively filed as Annexure-A and has submitted that the complaint dated 20.07.2024 (page 18) was made to the Chairman, DPCC and the complaint dated 15.07.2024 was made to the Commissioner, Municipal Corporation of Delhi (MCD). But till now the action has not been taken. Having regard to the plea which has been raised in the OA, we are of the opinion that the issue can be resolved at the level of DPCC and MCD to whom the Applicant has already approached.*
2. *Hence, we dispose of the OA directing the Member Secretary, DPCC and Commissioner, MCD to duly look into the complaint of the Applicant dated 20.07.2024 and 15.07.2024 respectively in accordance with law and take appropriate preventive and remedial action within eight weeks.*
3. *The OA is accordingly disposed of....."*

Further, as per the Solid Waste Management Rules, 2016, appropriate actions regarding scientific handling & management of municipal solid waste are to be taken by the concern departments like, Department of Urban Development, Local Bodies/ Authorities, etc...

It is pertinent to mention here that, previously the complaint dated 20.07.2024 received in this office from the representative of the complaint as mentioned in the aforesaid order was forwarded to you vide F.No. DPCC/CMC-VII/Complaints/2024/4405-06 on 14.10.2024 and you were requested to take necessary action at your end under the intimation to this office. However, an Action Taken Report (ATR) is still awaited from your good office.

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In the meantime, the applicant has filed an Execution Application No. 59/2025 claiming that no action has been taken by the concerned authority.

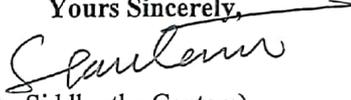
In view of the above, you are once again requested to direct the concerned to take necessary action at your end & submit the compliance report/ ATR in this office at the earliest.

This may be treated as most urgent, being time bound & the Hon'ble NGT matter.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Encl.: As above

Yours Sincerely,


(Dr. Siddhartha Gautam)
SEE, CMC-VII

Copy to: -

1. Sh. Dinesh Jindal, In-charge, Legal Cell, DPCC.
2. Master File, CMC-VII.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 251/2025

Sandeep Choudhary

Applicant

Versus

State NCT of Delhi & Ors.

Respondent(s)

Date of hearing: 21.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Amulya Ratan, Mr. Prateek Kapur, Mr. Yashdeep Sethi & Mr. Jeetesh Khari, Advs. for Applicant

ORDER

1. In this Original Application (OA), the plea of the applicant is that there is a vacant plot in front of the applicant's house and in that vacant plot the neighbour living in the vicinity are throwing garbage/waste from their houses. It is also the complaint that the workers/cleaners are also dumping the garbage collected from the area in that vacant plot.

2. The Applicant complains that the garbage in that plot has become a main spot for various health related issues and are causing dengue and malaria. During the course of hearing, learned counsel applicant has referred to the photographs collectively filed as Annexure-A and has submitted that the complaint dated 20.07.2024 (page 18) was made to the Chairman, DPCC and the complaint dated 15.07.2024 was made to the Commissioner, Municipal Corporation of Delhi (MCD). But till now the action has not been taken. Having regard to the plea which has been raised in the OA, we are of the opinion that the issue can be resolved at the level of DPCC and MCD to whom the Applicant has already approached.

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3. Hence, we dispose of the OA directing the Member Secretary, DPCC and Commissioner, MCD to duly look into the complaint of the Applicant dated 20.07.2024 and 15.07.2024 respectively in accordance with law and take appropriate preventive and remedial action within eight weeks.

4. The OA is accordingly disposed of.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

May 21, 2025
Original Application No. 251/2025
A

	44 DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd FLOOR, Block 1, DMRC IT Park, Shastri Park, DELHI-110053 visit us at : http://dpcc.delhigovt.nic.in E-Mail ID: teamcmc7dpcc@gmail.com	
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F. No. DPCC/CMC-VII/OA-251/2025/NGT/2025/6038-40

Dated: 23-6-25

To,

The Commissioner (MCD)
4th Floor, Dr. SPM Civic Centre,
Minto Road, Delhi – 110002.

Sub.: Regarding request to take necessary action w.r.t. Orders passed by Hon'ble NGT in O.A. No. 251/2025 in the matter of "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" dated 21.05.2025.

Sir,

This has reference to the previous letter dated 14.10.2024 (copy enclosed) and order dated 21.05.2025 passed by Hon'ble National Green Tribunal in Original Application No. 251/2025 in the matter of "Sandeep Choudhary Vs. State of NCT of Delhi & Ors" (copy enclosed) regarding throwing garbage/waste in a vacant plot in front of the applicant's house by the neighbour living in the vicinity and dumping of the garbage in that vacant plot by the workers/cleaners who collect garbage from the area.

As per order dated 21.05.2025, the Hon'ble NGT has issued following directions as reproduced below:

- 1. The Applicant complains that the garbage in that plot has become a main spot for various health related issues and are causing dengue and malaria. During the course of hearing, learned counsel applicant has referred to the photographs collectively filed as Annexure-A and has submitted that the complaint dated 20.07.2024 (page 18) was made to the Chairman, DPCC and the complaint dated 15.07.2024 was made to the Commissioner, Municipal Corporation of Delhi (MCD). But till now the action has not been taken. Having regard to the plea which has been raised in the OA, we are of the opinion that the issue can be resolved at the level of DPCC and MCD to whom the Applicant has already approached.*
- 2. Hence, we dispose of the OA directing the Member Secretary, DPCC and Commissioner, MCD to duly look into the complaint of the Applicant dated 20.07.2024 and 15.07.2024 respectively in accordance with law and take appropriate preventive and remedial action within eight weeks.*
- 3. The OA is accordingly disposed of....."*

In response of the above, an inspection of the aforesaid alleged vacant plot was carried out by the DPCC officials on 19.06.2025 to verify the factual position and following observations were made during aforesaid inspection:

1. No person was there to look after the aforesaid alleged vacant plot.
2. The vacant plot was found filled with municipal solid waste & looked like a dumping site and the foul smell was being spread in the nearby areas. Further, it was also observed that due to mass of dumped garbage in & around of the alleged vacant plot mice, mosquitoes and other insects was found breeding & roaming around.
3. Copy of inspection report and geo-tagged & time-stamped photographs taken during the said inspection are enclosed herewith this letter.

As per the Solid Waste Management Rules, 2016, appropriate actions regarding scientific handling & management of municipal solid waste are to be taken by the concern departments like, Department of Urban Development, Local Bodies/ Authorities. etc...

P.T.O.

It is pertinent to mention here that, previously the complaint dated 20.07.2024 received in this office from the representative of the complaint as mentioned in the aforesaid order was forwarded to you vide F.No.

DPCC/CMC-VII/Complaints/2024/4405-06 on 14.10.2024 and you were requested to take necessary action at your end under the intimation to this office. But Action Taken Report (ATR) is still awaited from your good office.

In view of above, you are requested to kindly direct the concerned official(s) to take necessary action & submit the compliance report/ ATR in this office at the earliest.

This may be treated as most urgent, being time bound & the Hon'ble NCT matter.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

Encl.: As above

Yours Sincerely,


23/08/25
Environmental Engineer
Delhi Pollution Control Committee
IInd Floor, Vikas Bhawan-II,
Upper Bela Road, Civil Line,
Delhi-110054

Copy to: -

1. Sh. Dinesh Jindal, In-charge, Legal Cell, DPCC.
2. Master File, CMC-VII.





DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

By Speed Post



F.No.DPCC/CMC-VII/Complaints/2024/4405-06

Dated: 14-10-2024

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To,

**The Commissioner (MCD),
4th Floor, Dr. SPM, Civic Centre,
Minto Road, Delhi - 110002**

Sub:- Complaint regarding air and land pollution due to garbage being raised in the vacant plot opposite to the H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi-110084.

Sir,

Please find enclosed herewith complaint dated 23.07.2024 received from Sh. Sandeep Chowdhary, S/o Sh. Singh Raj Singh, R/o H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi- 110084 regarding air and land pollution due to garbage being raised in the vacant plot opposite to the H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi- 110084.

The Contents of the Complaint are self explanatory.

DPCC acts under the provisions of Environmental Laws only on legal units, duly explained and agreed in the meetings held on 08.12.2010, 14.07.2011, 09.12.2011 & 05.06.2015 in the office of Chief Secretary Delhi for implementation of above order dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming/ residential areas".

In view of above you are requested to take necessary action at your end under intimation to complainant & this office.

Yours Sincerely

Sr. Env. Engr (CMC-VII)

Encl: As above

Copy to:

1. Sh. Sandeep Chowdhary, S/o Sh. Singh Raj Singh, R/o H.No. A-1, Gali No. 12/1, Near Sheetla Mata Mandir, Wazirabad, Delhi- 110084 with the request to follow up the matter with the aforesaid addressee department.

